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Group of Industries on the basis of the three memoranda submitted by Shri Chander Sekhar, M.P.; and

(b) if so, what are the details thereof?

THE MINISTER OF INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS (SHRI FAKHRUDDIN ALI AHMED): (a) and Cb) The nature of the appropriate machinery to be set up is still under the consideration of the Government. A Sub-Committee of the Cabinet has been constituted to go into this matter.

DAMAGE TO DURGAPUR STEEL PLANT

*6. SHRI D. L. SEN GUPTA:

SHRI N. R. MUNISWAMY:

SHRI BHUPESH GUPTA:

SHRI BALACHANDRA MENON:

SHRI T. V. ANANDAN:

Will the Minister of STEEL, MINES AND METALS be pleased to state:

- (a) whether any enquiry was held to ascertain the causes and the extent of damage to the Durgapur Steel Plant in September, 1968:
- (b) if so, the name of the person who held the enquiry; and
 - (c) the findings thereof?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL, MINES AND METALS (SHRI P. C. SETHI): (a) A Committee of Enquiry was set up to assess damage caused to the Steel Plant.

(b) The Committee of Enquiry consisted of the following members :—

- 1. Shri P. K. Paul, Assistant General Superintendent (Technical Administration).
- Shri G. P. Mukherjee, Deputy Chief Mechanical Engineer (Mills).
- 3. Dr. S. R. Ghosh, Superintendent, Energy & Economy.
- 4. Shri S. S. Maun, Refractories Engineer.

The following members were co-opted subsequently:—

 Shri S. K. Seal, Assistant Superintendent, Rolling Mills, Central Engineering & Design Bureau.

- Shri B. Ramachandran, Senior Design Engineer, Central Engineering and Design Bureau.
- (c) The findings in brief are:—

The Re-heating furnaces of the Section Mill, Merchant Mill and the Wheel & Axle Plant suffered extensive damage and the effective life of the pipes and refractories in the Skelp Mill re-heating furnace is estimated to have been reduced because of the sabotage committed by the Pump and Oil Cellar attendants. The total cost in carrying out the necessary repairs for various furnaces is Rs. 2,46,076.00 and the estimated cost of the repairs yet to be carried out is Rs. 2.21 lakhs. The total loss of production on account of the sabotage is estimated about at Rs. 1.5 crores.

SMALL CAR

*7. SHRI CHITTA BASU:

SHRI S. K. VAISHAMPA-YAN:

SHRI SITARAM JAIPURIA:

SHRI THILLAI VILLALAN:

SHRI K. SUNDARAM:

DR. (MRS.) MANGLADEVI TALWAR:

SARDAR RAM SINGH:

Will the Minister of INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS be pleased to state by what time a final decision is expected to be taken with regard to setting up of a plant to manufacture small cars?

THE MINISTER OF INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS (SHRI FAKHRUDDIN ALI AHMED): A reference has been made to the Planning Commission. On receipt of the views of the Planning Commission the matter will be considered further. It is therefore difficult to indicate at this stage when a decision will be taken in the matter.

STRIKE NOTICE BY EMPLOYEES OF CENTRAL COTTAGE INDUSTRIES EMPORIUM

- *8. SHRI A. D. MANI: Will the Minister of COMMERCE be pleased to state:
- (a) whether it is a fact that employees of the Central Cottage Industries Emporium, New Delhi served a strike notice in September, 1968; and

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(b) if so, what were the demands of the employees?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI MOHD. SHAFT QTJRESHI)): (a) Yes, Sir. One of the Unions of the employees of the Central Cottage Industries Association had served a strike notice on September 7, 1968. They withdrew it on September 13, 1968. Subsequently, however, they have been continuing the agitation in the shape of relay hunger strike from November 6, 1968 and demonstrations for fulfilment of their demands.

(b) A charter of demands received with the strike notice from the Union is placed on the Table of the House.

STATEMENT C.C.I.A.

Employees Union (Registered) Charter of Demand

- 1. Termination of the contracts in case of Ashoka, Bankura etc. with immediate effect and the same be run by the Organisation itself through their personnel on rolls.
- 2. Monthly distribution of Incentive & Commission on sales to the staff with the salary to the extent of 10 per cent on each account subject to final adjustment in the last quarter of the year should be given effect to.
- 3. Further recruitment of staff should remain suspended.
- 4. To improve working of the Personnel Department to ensure proper maintenance of personnel records which are at present totally in a mess and the control of this important department should be entrusted to better and more capable hands.
- 5. To lay down the Administrative setup of the Organisation.
 - 6. Recognition of the Employees Union.
- 7. Immediate removal of honorary persons working in the organisation.
 - 8. Immediate Release of:
- (a) Appointment, confirmation & increment orders to the concerned staff held so far
 - (b) Orders of officiating allowance to the concerned employees.
- (c) Immediate filling up of vacancies caused by:

Resignations & transfers, (ii) Promotions.

to Questions

- 9. Immediate formulation of:
- Service Rules.
- (b) Promotion Rules, and
- Gratuity Rules.
- Full Dearness Allowance. (a)
- House Rent Allowance.
- City Compensatory Allowance.
- 11. Revision of pay scales after merging 25 per cent allowance in the present pay scales.
- 12. Increase in the rate of commission on sales from 1 per cent to 2 per cent.
 - 13 Provide:
 - Better Medical facilities inclusive of families.
 - Men's Common-room.
 - Water and room coolers for summer and heaters for winter.
 - (d) Hygenically designed cloak rooms
 - Better Canteen facilities.
 - Better working condition for the staff.
- Accept representation of the Union at all levels.
- Formulate satisfactory and prompt methods to expedite Union matters.
 - 16. Invite tenders for renovations
- 17. Stop extravagant travelling expenditure.
 - 18. Training Programme for the staff.
- 19. Concession to the staff on purchases from showroom & Bankura
 - 20. Sick Leave with full pay.
- 21. Accumulation of earned leave upto six
- 22. Introduction of pay scales for vigilance & other skilled posts.
- 23. Allowance to chowkidars in lieu of holidays.
- 24. Issue of uniforms before 15th March and 1st October every year for Summer and Winter respectively and

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immediate release to those held up so far.

- 25. Pay arrears of Washing Allowance to the concerned employees.
- 26. Re-organise the Non-Sales De partment.
- 27. Provide loans for the purchase of
- 28. Relax timing (Office and showroom)
- 29. Pay Bonus @ 20 per cent for the year 1967-68.
- 30. Immediate withdrawal of the 4 promotion orders given out of turn.
- 31. Implementation of Wage Board Award in case of Bankura employees.
- 32. Expedite Union matters pending so far.

LICENCE TO M/s. DUNLOP CO. MANUFACTURE TENNIS BALLS

SHRI KRISHAN KANT: SHRI R. P. SINHA:

Will the Minister of INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS be pleased to refer to the reply to Starred Question No. 644 given in the Rajya Sabha on 26th August, 1968 and state:

- (a) whether M/s. Dunlop Co. have since been issued a licence for the manufacture of Tannis Balls;
 - (b) if so, what are the terms thereof; and
- (c) what were the reasons for giving the licence?

THE MINISTER OF INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS (SHRI FAKHRUDDIN ALI AHMED): (a) No, Sir.

(b) and (c) Do not arise.

MANUFACTURE OF TRACTORS BY M/s. ' GHAZIABAD ENGINEERING (P) LTD.

*10. SHRI J. S. TILAK: SHRI RAJNARAIN:

Will the Minister of INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS be pleased to state:

(a) the progress so far made with regard to the proposal for the manufacture of agricultural tractors by Ms. Ghaziabad Engineering (P) Ltd. in collaboration with M/s. Brommash Export of Moscow;

to Questions

- (b) the capital investment involved; and
- (c) the extent to which the Central Government are a party to this venture by a private firm?

THE MINISTER OF INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS (SHRI FAKHRUDDIN ALI AHMED): (a) The proposal submitted by M/s. Ghaziabad Engineering (P) Ltd. for the manufacture of DT-14B tractors in collaboration with M/s. Prommashexport and Tractor-export of USSR has been examined and the views of Government in regard to the proposed terms of foreign collaboration and the phased manufacturing programme have been communicated to them. They have been asked to submit their application for the import of plant and equipment required for implementing the project.

- (b) About Rs. 7 crores.
- (c) This project is being set up in the private sector and the Central Government are not participating in this venture. .

BALANCE OF TRADE BETWEEN INDIA AND FOREIGN COUNTRIES

- *11. SHRI JAGAT NARAIN: Will the Minister of COMMERCE be pleased to state:
- (a) whether the balance of trade between India and foreign countries during the months of January and September, 1968 has been favourable; and
- (b) if not, the value of excess imports over exports?

THE MINISTER OF COMMERCE (SHRI DINESH SINGH): (a) No, Sir. However, the adverse balance of trade gap has been reduced from Rs. 31.75 crores in January, 1968 to Rs. 15.23 crores in September, 1968.